# GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# LOK SABHA UNSTARRED QUESTION NO. 1355 TO BE ANSWERED ON 28.07.2025

## **Relocation of Ghazipur Landfill**

### 1355. SHRI LAXMIKANT PAPPU NISHAD:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Ghazipur landfill site located in the National Capital Region Delhi is the largest dumping ground in Asia and if so, the reasons therefor;
- (b) whether any Committee has been formed on this subject by the Government in coordination with the Ministry of Jal Shakti and the Central Pollution Control Board and if so, the details thereof;
- (c) the timeline decided by the said Committee to remove all the dumped waste from the site; and
- (d) whether the Central Pollution Control Board issued an order to shift the Ghazipur landfill and Ghazipur Poultry Market to some other place and if so, the details thereof?

#### **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

- (a): As per information provided by Municipal Corporation of Delhi, the Ghazipur dumpsite is operating since 1984 and is spread over an area of 70 Acres. The volume of solid waste in 2019 was 140 Lakh Metric Tonnes. The biomining / bioremediation operations for legacy waste present at the dumpsite started in 2019. At present, around 82 Lakh MT of solid waste is present at dumpsite.
- (b) to (d): The Solid Waste Management Rules, 2016, mandate local bodies to investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites. Further, in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment. The Central Pollution Control Board (CPCB) had issued guidelines for disposal of legacy waste in 2019. CPCB had also issued direction under Section 5 of the Environment (Protection) Act, 1986 on 27.1.2021 to all SPCBs/PCCs for enforcement of provisions of SWM Rules, 2016 regarding bio mining of legacy waste.

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